

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 13

Company Appeal No. 911/2019  
In  
CP No. 22/Chd/Hry/2018

**IN THE MATTER OF:**

Ajay Jain

...Petitioner

Vs.

Shri Vardhman Overseas Limited

...Respondent

**Under Section:** 272, CA 2013, Rule 11 of NCLT Rules

Since the Hon'ble Member (Technical) is on leave today, hence the matter is adjourned to 14.06.2024.

-sd-  
Court Officer

April 26, 2024  
SM